

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.173/TT/2014

Date: 16.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Truing up of Transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 for LILO of 1stCkt. (**Asset-I**) and 2ndCkt. (**Asset-II**) of Patratu-Hatia-Chandil 220 kV D/C line at Ranchi Sub-Station (Notional DOCO-01.09.2007) associated with 220 kV Interconnection with Jharkhand State Electricity Board (JSEB) system at Ranchi Sub-Station in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015

- i. In Form-4 (Abstract of admitted parameters for the existing transmission assets/ elements under project) of the tariff formats for 2014-19 submitted in the petition, there is mention of notional loan of ₹1401.41 lakh, notional equity of ₹599.76 lakh with total approved cost as ₹1000.58 lakh, while the total of notional loan and notional equity is mentioned as ₹2001.17 lakh whereas in Form-6 (Financial package up to COD) there is mention of loan of ₹700.71 lakh and equity of ₹299.88 lakh. Submit the reasons for variation along with the means of finance.
- ii. Submit the consolidated region wise balance sheet and P&L account for 2009-10 as stated in the check list.
- iii. It has been stated in the checklist that the following documents are submitted but they are not found attached. Submit the same.

Check List for 2009-14 Period

- i. Form 3
- ii. Form 5
- iii. Form 5D
- iv. Form 6
- v. Form 8
- vi. Form 9
- vii. Form 10
- viii. Form 12

Check List for 2014-19 Period

- i. Form 4A

2. In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-
(V.Sreenivas)
Deputy Chief (Legal)